

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 29th day of April 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

CCA 02/02 in O.A. No. 518 of 1996.

Chandra Devi w/o Late Mathura Dutt Bhatt /o Village Ruena
(Bharkatiya SO), Distt. Pithoragarh (Uttara Khand).

..... Petitioner.

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Counsel for petitioner : Sri K.P. Srivastava.

Versus

1. Sri P.R. Kumar, Chief Post Master General, Uttarakhand,
Dehradun.

2. Sri J.P. Arya, Superintendent of Post Offices, Pithorag
Division, Pithoragarh..... Contemnors.

Counsel for Contemnors : Sri R.C. Joshi.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

This contempt petition was filed for wilfull
default of order directing the respondents for granting
family pension and pensionary benefit to the applicant with
four months from the order. The order was passed on 21.7.
A copy of the order was sent to the respondents on 8.8.2001.
The case came up on 26.7.01 when counsel for respondents
mentioned that CPMG, UP did not have jurisdiction in this
case and a copy was required to file on CPMG, Uttarakhand
and also the applicant was directed to implead CPMG, Utta
chal as a respondent. Thereafter an order was passed by
respondents on 25.1.02 sanctioning arrears of family pens
dearness relief and DCRG.

2. Counsel for the applicant admits that orders
regarding payment of family pension and arrears have been
passed and the compliance has been done but states that

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there has been a delay of about two years for no reason. We find that in the circumstances of the case, the delay has been explained. Therefore, no action is required on this account.

3. The contempt proceedings are, therefore, dropped and notices issued are discharged.

Ratnadev

J.M.

A.M.

Asthana/
29.4.02